

decision without the permission of this House. It is patent and it is obvious. I do not know what the hon. Member is asking. Only this House can agree to it.

**Shri Tyagi:** These negotiations encourage creation of further States.

**Mr. Speaker:** That is a different thing altogether. But the position under the Constitution is very clear. Hypothetical questions could not be asked from me. Any question of interpretation on hypothetical legal or constitutional questions could not be put to me. If one arises at a particular moment, I am required to give a decision at that moment.

**Shri Basumatari:** I want to know whether it was a fact that a large number of these hill leaders came to discuss with the Prime Minister while he visited Assam, and whether most of them were convinced and promised not to demand a separate State.

**Shri Jawaharlal Nehru:** It is no good my telling what their convictions were. When I met them on the last occasion the impression I gathered was that they were very much convinced by what I told them. I came away with that conviction. But later they may change their minds.

Is the Prime Minister aware that it was to the interest of Indian Unity that States such as Andhra Pradesh and Kerala were formed? The Hill people should also have their State ..... (Interruptions.) The Prime Minister just now said that there would be no Hill State.

**Mr. Speaker:** So, he wants to get something more extracted or wants that he should say something more. When he has said that there would be no State what more does he want? The information that is with the Prime Minister or the stand that he has taken has been stated. What more can be put to him?

**Shri H. P. Chatterjee:** Who is he to deny a State?

**Mr. Speaker:** Order, order.

**Shri H. P. Chatterjee:** He is not the man to deny everything to the people of the country

**Mr. Speaker:** Order, order. **Shri Swell,**

**Shri Swell:** Are the Government aware that 53 per cent. of the voters in the hills voted for a separate State and only 27 per cent. voted for remaining in Assam?

**Mr. Speaker:** That can be found from the records of the Election Commission. (Interruption). **Shri Swell** is trying to argue and give reasons why that State should be formed. That is a separate affair. If he wants any information now, he can put a question. I shall allow him.

**Shri Swell:** May I know whether the Government are aware.....

**Mr. Speaker:** It is the same question. I have disallowed it. Next question.

#### पुस्तकालयध्यक्षों की सेवा

\*४३२. श्री सुरज पाण्डेय : क्या शिक्षा मंत्री २३ नवम्बर, १९६१ के ताराकित प्रश्न संख्या १४२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि पुस्तकालयध्यक्षों की सेवा बनाने का प्रश्न इस समय किस स्थिति में है ?

शिक्षा मंत्रालय में उम्मीदारी (श्रीमती सौंदरम् रामचन्द्रन) : विषय अभी तक विचाराधीन है ।

I shall read it in English also.

The matter is still under consideration.

श्री सुरज पाण्डेय : पहले भी माननीय मंत्री ने इस सवाल का यही जवाब दिया था । क्या मैं जान सकता हूँ कि यह प्रश्न कब तक विचाराधीन रहेगा ?

**Shrimati Soundaram Ramachandran:** I can just say a word in Hindi. So, please put your supplementary question in English.

**Shri Ram Sewak Yadav:** How long will it be under consideration?

**Shrimati Soundaram Ramachandran:** This question was taken up some years ago. There is a long history

about that. But now it is nearing finalisation.

**Dr. Govind Das:** Which libraries will be considered in this respect? Is it public libraries and college libraries only or other libraries in the country also?

**Shrimati Soundaram Ramachandran:** So far, this scheme concerns only the Central libraries here.

**Shri J. B. Singh:** The Minister said that "it is nearing finalisation". It may take nearly a year. So, I want to know how many years it will take.

**Mr. Speaker:** Can the Minister give anything more concrete or definite?

**Shrimati Soundaram Ramachandran:** This question was being discussed among the various Ministries, especially the two wings of the Education Ministry as well as the Home Ministry. The Home Ministry did not come into the picture later on but the other two Ministries have come to some decision, and a final decision will be taken very soon.

**Votes polled by Defence Personnel by Postal Ballot**

\*433. { Shri A. K. Gopalan: +  
Shri Imbichibava:

Will the Minister of Law be pleased to state:

(a) the percentage of votes polled by Defence service personnel by postal ballot in each State;

(b) the reasons for the low rate of poll of Defence personnel; and

(c) whether Government have made any enquiry into the difficulties encountered by Defence personnel in exercising their franchise?

**The Deputy Minister in the Ministry of Law (Shri Hajarnavis):** (a) The general elections have just concluded and it will take some more time for collecting and compiling the information required.

(b) and (c). Do not arise until the information required in part (a) above is collected and compiled.

**Shri A. K. Gopalan:** Is it not a fact that according to the voting figures in many places there was low rate of voting of the defence personnel?

**Shri Hajarnavis:** It is not possible for us to draw any inferences before the facts are collected.

**Shri A. K. Gopalan:** May I know whether candidates are allowed to meet the defence personnel in their barracks or other dwelling places so that they may canvass votes?

**Shri Hajarnavis:** I did not follow.

**The Minister of Law (Shri A. K. Sen):** We have not heard the question.

**Shri A. K. Gopalan:** May I know whether the candidates are allowed to canvass votes by approaching the defence personnel in the barracks or other dwelling places and if not, why not?

**Shri A. K. Sen:** The law is quite clear on that matter. The candidates can approach each voter either personally or by letter or by correspondence.

**Shri A. K. Gopalan:** The question is this. The defence personnel are inside the barracks. Are the candidates allowed to go there and canvass votes?

**Mr. Speaker:** What I could understand was that the defence personnel, when they are voters, would be included in the definition in respect of the voters and they would be in the list. Therefore, the candidates can go there.

**Shri A. K. Sen:** There may be certain difficulties and that is why I think they approach generally by correspondence.

**Shrimati Renu Chakravartty.** May I know whether it is a fact that in the postal balloting—it is this which often takes place—the first two ballot